

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (d) Performance review of the Commodity Boards *viz.* Tea Board, Coffee Board, Rubber Board and Spices Board is done by the Department of Commerce on regular basis to ensure the smooth and effective functioning of the boards and corrective action is taken wherever required. There is no proposal of restructuring or closing down of Commodity Boards at present.

**Amendment of Tea (Marketing) Control Order, 2003**

2255. SHRIMATI RANEE NARAH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government proposes to amend the Tea (Marketing) Control Order, 2003; and

(b) if so, what are the objectives of the proposed amendment?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The Tea (Marketing) Control Order, 2003 is amended as and when such a need is felt. The Central Government has recently amended the Tea (Marketing) Control Order, 2003 *vide* notification *vide* S.O.21 dated 3.1.2017 exempting Mini Tea Factories from obtaining any registration/no objection certificate for manufacturing tea, in order to encourage the small tea growers to have their own tea factories and get better price for their produce. Presently, there is no proposal to amend the Tea (Marketing) Control Order, 2003.

(b) Does not arise.

**Introduction of buy Indian policy**

2256. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there is any policy under consideration of Government to buy products manufactured in India to promote 'Make in India';

(b) if so, the details thereof;

(c) the categories of products which are likely to be covered under the policy and the amount likely to be involved in Government procurement; and

(d) whether the policy shall have any bearing on increase in generating more employment in the country?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (d) There is no specific policy presently under consideration of Government stipulating purchase of products manufactured in India. However, there are existing provisions in Government for promoting procurement of products manufactured in India. Some of these are indicated below:-

- (i) The new General Financial Rules 2017 which have been notified includes the following provisions:-
  - The Central Government, through Administrative instructions, has reserved all items of hand spun and hand-woven textiles (khadi goods) for exclusive purchase from Khadi Village Industries Commission (KVIC). It has also reserved all items of handloom textiles required by Central Government Department for exclusive purchase from KVIC and/or the notified handloom units of Association of Corporations and Apex Societies of Handlooms (ACASH).
  - The Central Government may, by notification, provide for mandatory procurement of any goods or services from any category of bidders, or provide for preference to bidders on the grounds of promotion of locally manufactured goods or locally provided services.
- (ii) Government is encouraging solar manufacturers through the following schemes, where solar cells/modules are to be procured from indigenous manufacturer:
  - Setting up of 300 MW of grid connected and off grid solar PV projects by Defence establishments under Ministry of Defence and para military forces under Ministry of Home Affairs with Viability Gap Funding.
  - Setting up of 1000 MW of grid connected solar PV power projects by Central Public Service Undertakings (CPSUs) and Government of India Organizations with Viability Gap Funding. Government is considering to enhance the target capacity of this scheme from 1000 MW to 8500 MW.

In addition, there is a provision for concessional Custom Duties and exemption of Excise Duty Exemption on input Raw Materials required for manufacturing of Cells and Modules in India. Government is also providing capital subsidy for setting up of manufacturing units for solar cells and modules and the entire value chain under modified especial incentive packing scheme (M-SIP) of Ministry of Electronics and Information Technology (MeitY).

- (iii) To promote domestic manufacturing, the Ministry of Electronics and Information Technology (MeitY) has notified a policy for providing preference to Domestically Manufactured Electronic Products (DMEPs) in Government procurement *vide* Notification No. 33(3)/2013-IPHW dated 23.12.2013. The Policy is applicable to all Ministries/Departments (except Ministry of Defence) and their agencies for electronic products purchased for Governmental purposes and not with a view to commercial resale or with a view to use in goods for commercial sale. This is also applicable for procurement of electronic products made under all Centrally Sponsored Schemes and grants made by Central Government. In furtherance of the Policy, MeitY and Department of Telecommunications (DoT) have notified nine (9) electronic products and twenty three (23) telecom products, respectively.

The list of notified products is available in the Statement (*See below*).

- (iv) The objectives of 'Make in India' initiative of the Government are pursued thorough Capital acquisition of defence equipment as per Defence Procurement Procedure-2016 and a number of other policy measures taken to achieve substantive self sufficiency in defence production by harnessing the capabilities of the public and private sector. These measures *inter alia* include:—
- (a) A new category of procurement 'Buy (Indian-IDDMM)' has been introduced in Defence Procurement Procedure-2016 and the same has been accorded top most priority for procurement of capital equipment.
  - (b) The preference has been accorded to 'Buy (Indian)' and 'Buy and Make (Indian)' categories of capital acquisition over 'Buy (Global)' category in Defence Procurement Procedure 2016.
  - (c) The 'Make' Procedure has been simplified with provisions for funding of 90% of development cost by the Government to Indian industry for design, develop and manufacture of defence equipment.

***Statement***

*List of notified products*

The notified Electronic products:

1. Desktop PCs
2. Laptop PCs
3. Tablet PCs
4. Dot Matrix Printers

5. Smart Cards
6. LED Products
7. Biometric Access Control/Authentication Devices
8. Biometric Iris Sensors
9. Biometric Finger Print Sensors

The notified Telecom products:

1. Encryption/UTM platforms (TDM and IP)
2. Core/Edge/Enterprise routers
3. Managed Leased line Network equipment
4. Ethernet Switches (L2 and L3), Hubs, etc.
5. IP based Soft Switches, Media gateways
6. Wireless/Wireline PABXs
7. CPE (Including WiFi Access points and Routers, Media Converters), 2G/3G Modems, Leased-line Modems, etc.
8. Set-Top Boxes
9. SDH/Carrier-Ethernet/Packet Optical Transport equipments
10. DWDM/CWDM Systems
11. GPON equipments
12. Digital Cross-Connects/MUXs
13. Small size 2G/3G GSM based Base Station Systems
14. LTE based broadband wireless access systems (eNodeB, EPC, etc.)
15. Wi-Fi based broadband wireless access systems (Access Point, Aggregation Block, Core Block, etc.)
16. Microwave Radio Systems (IP/Hybrid)
17. Software Defined Radio, Cognitive Radio Systems
18. Repeaters (RF/RF-over-optical), IBS, and Distributed Antenna System
19. Satellite based Systems-Hubs, VSAT etc.
20. Copper access Systems (DSL/DSLAM)
21. Network Management systems
22. Security and Surveillance Communication Systems (video and sensors based)
23. Optical Fiber Cable